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SLP(Crl.)No. 2955 OF 2000

ITEM No.4 Court No. 4 SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2955/2000
(From the judgement and order dated 07/03/2000 in CRLA. 190,195/96
of The HIGH COURT OF PATNA)

PUSHPA KUMARI Petitioner (s)

VERSUS

STATE OF BIHAR & ANR. Respondent (s)

(With Appln(s). for stay)
(With Office Report)

Date : 28/02/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE S.N. PHUKAN
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) M/s.Ejaz Maqbool,B.K.Mishra,Ujjawal K.Jha,Advs.for M/s. Maqbool Mishra & Co.,Adv.

For Respondent (s)
Mr. Vishwajit Singh,Adv.

Mr. Kumar Rajesh Singh,Adv.for
Mr. B.B. Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

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Having heard the learned counsel for the petitioner and for the accused respondent and bearing in mind the nature of injuries alleged to have caused by accused Brahmdeao Mahto and the opinion of the Doctor, which has been duly considered by the High Court in altering the conviction from section 304 to section 326, we are not inclined to interfere with the same. The Special Leave Petition stands dismissed.

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(Y.P.Dhamija) (Suneet Bala Sharma)@@
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